

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Management Committee (MC) of KG-DWN-98/3 (KG-D6) block, operated by RIL, had approved Optimized Field Development Plan (OFDP) for the Four Satellite Gas Discoveries (D-2, D-6, and D-19 and D-22) in KG-DWN-98/3 block on 03.01.2012. The approved OFDP envisages drilling of eight (8) development gas wells. Subsequently, in line with MC approved OFDP, the Contractor sought MC approval for drilling and coring of one development well location KG-D6-G2 in Dhirubhai-19 field of KG-DWN-98/3 block. The approval for drilling location has been accorded by the Management Committee for drilling of this development well.

Drilling for oil in the Deccan region

1176. DR. JANARDHAN WAGHMARE:

SHRI N.K. SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether adequate machinery is available with Government required to drill out vast quantities of oil trapped in the Deccan region;

(b) if so, whether a venture for the purpose will be commercialized;

(c) if not, the reasons therefor; and

(d) the manner in which Government intends to increase supply of oil and bring down the energy prices?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) Equipments and services for drilling operations are available with the service providers and Exploration and Production (E&P) companies to carry out drilling activities for hydrocarbons in the Deccan region of the country.

(b) There is no restriction from the Government for commercialization on use of equipment and services for drilling operations. The operators have the freedom to deploy any successful technology in this regard.

(c) Does not arise in view of reply at (a) and (b) above.

(d) Government has taken various steps to increase the supply of oil/gas to meet the growing energy need and bring down the energy prices as under:—

- (i) Offering of more unexplored areas for exploration through future NELP/ Open Acreage Licensing Policy (OALP) bidding rounds.
- (ii) Exploring alternate energy sources such as Coal Bed Methane (CBM), Shale Oil/Gas and Gas Hydrates etc.
- (iii) Acquiring oil and gas assets abroad by oil Public Sector Undertakings (PSUs).
- (iv) Sourcing gas through trans-national Turkmenistan-Afghanistan-Pakistan-India (TAPI) pipeline.

Reduction in kerosene quota for Gujarat

1177. SHRI NATUJI HALAJI THAKOR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of criterion for allocation of kerosene to States;
- (b) whether it is a fact that the Central Government without consulting the State Government of Gujarat has reduced its kerosene quota by 27 per cent;
- (c) whether kerosene quota of other States has also been reduced;
- (d) if so, the details thereof, State-wise; and
- (e) whether the Central Government is discriminating against Gujarat and especially the poor who belong to SCs and STs categories and are dependent on kerosene?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (d) Government of India allocates PDS Kerosene to States/Union Territories (UTs) on quarterly basis for distribution under PDS for cooking and Illumination only. Further, distribution within the States/UTs through their PDS network to card holders as per their respective criteria, is the responsibility of the concerned States/UTs. In order to rationalize the distribution of Public Distribution System (PDS) Kerosene quota of the States/UTs from 1st quarter of 2012-13, the broad principles that have been adopted to determine allocation include, *inter-alia*, increase in Domestic LPG connections (in States where coverage was above national average), and restricting the PDS Kerosene